

**Central Administrative Tribunal  
Ernakulam Bench**

**O.A No.180/00181/2021**

Friday, this the 9<sup>th</sup> day of April, 2021

**CORAM:**

**Hon'ble Mr. P.Madhavan, Judicial Member  
Hon'ble Mr.K.V.Eapen, Administrative Member**

S.Jogesh IPS, aged 67 years  
S/o.M.Sreeranganathan, retired as  
Managing Director, Kerala State Beverages Corporation  
Thiruvananthapuram, residing at TC 12/2646  
Choozhampala, Mukkolakkal P.O  
Thiruvananthapuram

- Applicant

(By Advocate: Mr..R.Sreeraj)

Versus

1. State of Kerala represented by the Chief Secretary  
Secretariat, Thiruvananthapuram – 95 001
2. The Principal Accountant General (A&E)  
O/o the Accountant General  
Thiruvananthapuram – 695 014
3. Union of India represented by its Secretary to the  
Government of India, Ministry of Home Affairs  
New Delhi –

- Respondents

(By Advocate: Mr.T.C.Krishna,Sr.PCGC for R3, Mr.M.Rajeev, G.P for R 1 & 2)

The application having been heard on 9<sup>th</sup> April, 2021, this Tribunal delivered the following order the same day.

**O R D E R (ORAL)**

**Per: P.Madhavan, Judicial Member**

This is an Original Application filed seeking the following reliefs:

*“(i) To direct the respondents to extend the applicant the same benefit of fixation of pay as has been given to Shri.C.Rajagopal, who is his batchmate, as per Annexure A-1 G.O with all consequential benefits including revision of pension and both pay and pension arrears.*

*(ii) Such other relief as may be prayed for and this Hon'ble Tribunal may deem fit to grant.*

*(iii) Grant the cost of this Original Application.”*

2. When the case was taken up today, it appears that Annexure A-4 representation of the applicant is still pending without any consideration at the end of the respondents.

3. Counsel for the respondent nos.1 and 2 submits that he has no objection in disposing of the representation.

4. In view of the limited prayer, **the O.A is disposed of with a direction to the respondent nos.1 and 2 to dispose of the representation dated 23.11.2020 (Annexure A-4) submitted by the applicant on the basis of relevant rules, regulations and decisions of the Courts and pass a speaking order within a period of three months from the date of receipt of a copy of this order.**

5. The Original Application is disposed of accordingly at the admission stage itself. No costs.

**(K.V.Eapen)**  
**Administrative Member**

**(P.Madhavan)**  
**Judicial Member**

**List of Annexures**

Annexure A1 - True copy of the G.O(Rt) No.1642/2020/GAD dated 27.5.2020 issued by the General Administration (AIS-C) Department

Annexure A2 - True copy of the Government of India Notification No.1-4011/32/2007-IPS.I(II) dated 28.8.2008

Annexure A3 - True copy of the Order File No.1-15011/8/2010-IPS-I dated 18.5.2010 issued by the Government of India

Annexure A4 - True copy of the representation dated 23.11.2020 submitted by the applicant to the 1<sup>st</sup> respondent

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